

In the Delhi High Court

Case No : Mac.App 364, 365, 366 OF 2018 & 14380, 14382, 37034 OF 2018

Hdfc Ergo General Insurance Co Ltd

APPELLANT

 V_S

Pooja Kumari & Ors

RESPONDENT

Date of Decision : 09-10-2018

Acts Referred:

Citation : (2018) 10 DEL CK 0156

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

1., Loss of dependency, "Rs.17,24,486/-" ,,,,

2., Loss of consortium, "Rs.40,000/-",,,,,

3., Loss of Love & Affection, "Rs.1,00,000/-", ,,,,

4., Loss of estate, "Rs.15,000/-", ,,,,

5.,Funeral expenses,"Rs.15,000/-",,,,,

,Total,"Rs.18,94,486/-",,,,,

1., Loss of Income, "Rs.1,13,256/-" ,,,,

2., "Expenditure

[illegible]

treatment,

conveyance, special diet and attendant", "on Rs.96,916

 $\hat{A}''''$

3., "Compensation $\hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A}$ fomr ental

[illegible]

and

physical shock", "Rs.50,000/-" ,,,,

4.,Pain and suffering,"Rs.50,000/-" ,,,,

5.,Loss of amenities of life,"Rs.20,000/-" ,,,,

6.,Loss of marriage prospects,"Rs.1,00,000/-" ,,,,

7.,Loss of future income,"Rs.25,68,646/-" ,,,,

,Total,"Rs.29,98,818/-" ,,,,

Sl.

No.", "Name of

deceased", "Loss

Â Â Â Â Â Â Â Â Â

of

dependency", "Loss

Â Â Â Â Â

of

estate", "Funeral

expenses", Consortium, "Total

compensation

payable

1.,Chetan,"Rs.17,24,486/", "Rs.15,000/-", "Rs.15,000/-", "Rs.40,000/-", "Rs.17,94,486/-

2.,Akshay,"Rs.10,77,804/", "Rs.15,000/-", "Rs.15,000/-", Nil, "Rs.11,07,804/-